

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

Government of India
Ministry of Finance
(Department of Revenue)

NOTIFICATION
INCOME TAX

... New Delhi, the 15th February, 1979.

No.2720 (F.No.404/28(TRO-BOM)/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises S/Shri L.T.Makhijani, B.N.Pandey, K.M.Chandiramani, R.S.Sabnia, D.N. Sajnani, T.K.Nariani, A.P. Dayaramani, S.L.Patole, P.K.P.Nair, M.S.Deshpande, H.R.Totlani, P.C. Pawar, M.N.Sawant, P.C.Mulchandani, V.B.Kale, Mrs. D.Padmini Amma, Mrs.A.R.Awale, Mrs.N.S.Chandiramani, being gazetted officers of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date the officers mentioned in para 1 take over charge as Tax Recovery Officer.

Sd/- (H.Venkataraman)
Deputy Secretary to the Govt. of India.

The Manager,
Government of India Press,
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ASSTT.DIRECTOR OF INSPN.(RS&P). No.CC/ITCC/2619/673/RSP/79.

*Nagpal.